

**HARYANA VIDHAN SABHA**

**Bill No. 11 — HLA of 2023**

**The Haryana Development and Regulation of Urban Areas  
(Second Amendment) Bill, 2023**

(Bill as passed by the Haryana Vidhan Sabha)

The following Bill was passed by the Haryana Vidhan Sabha:—

**A**

**Bill**

*further to amend the Haryana Development and Regulation of  
Urban Areas Act, 1975.*

Be it enacted by the Legislature of the State of Haryana in the Seventy-fourth Year of the Republic of India as follows:-

1. This Act may be called the Haryana Development and Regulation of Urban Areas (Second Amendment) Act, 2023. Short title.
2. In section 3C of the Haryana Development and Regulation of Urban Areas Act, 1975,- Amendment of section 3C of Haryana Act 8 of 1975.
  - (i) for the existing marginal heading, the following marginal heading shall be substituted, namely:-

“Registration of independent residential and commercial floors.”;
  - (ii) for sub-section (1), the following sub-section shall be substituted, namely:-

“(1) The registration of independent residential and commercial floors for the purpose of transfer, sale, gift, exchange or lease in perpetuity in a colony, for which a licence has been granted under this Act, shall be permitted as independent residential dwelling unit or commercial unit as the case may be:

Provided that no sub-division of land under the residential dwelling unit or commercial unit shall be permitted and the registration shall be limited to only one residential dwelling unit or commercial unit on each floor.”.

Chandigarh :  
The 13th September, 2023.

R. K. NANDAL,  
Secretary.

